

### चुनाव याचिकाएं

\* 14. श्री लाल आडवाणी :

श्री निरंजन वर्मा :

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) उच्चतम न्यायालय में एक चुनाव याचिका की सुनवाई तथा अपील दायर करने और उस पर निर्णय होने में औसतन कितना समय लगता है और सारी प्रक्रिया में औसतन कितना धन व्यय होता है; और

(ख) इस में अन्तर्ग्रस्त समय और व्यय को कम करने के लिये क्या-क्या कदम उठाने का विचार है ?

†[ELECTION PETITIONS

\* 14. SHRI LAL K. ADVANI :

SHRI NIRANJAN VARMA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the average time taken for hearing of an election petition and filing of an appeal and delivering judgement thereon in the Supreme Court and the average amount of expenditure incurred in the whole process ; and

(b) the details of the steps proposed to be taken to curtail the time and the expenditure involved in this regard ?]

विधि तथा समाज कल्याण मंत्री (श्री के० हनुमन्तलाल) : (क) निर्वाचन अर्जियों के विचारण में और उनके निपटाने में जितना समय लगता है और जितना व्यय होता है उसके बारे में मांगी गई जानकारी इस मंत्रालय के पास नहीं है। इस सम्बन्ध में पूरी-पूरी जानकारी निर्वाचन आयोग के पास भी नहीं है। सांख्यिकीय जानकारी तथा आंकड़े विभिन्न उच्च न्यायालयों से तथा उच्चतम न्यायालय से मंगाने पड़ेंगे जानकारी मंगाने की कार्यवाई की जा रही है।

इस जानकारी के मिल जाने पर उसका विश्लेषण किया जाएगा और तब वह सदन के सामने रखी जाएगी।

(ख) भाग (क) के उत्तर को देखते हुए अभी यह प्रश्न ही नहीं उठता।

†[THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA) : (a) The information sought for regarding the time taken and expenditure incurred for trial and disposal of election petitions is not available with this Ministry. The Election Commission also is not in full possession of the information. The statistics and figures have to be collected from the various High Courts and the Supreme Court. Steps are being taken to collect the information. After receipt of such information it will be analysed and made available to the House.

(b) In view of answer to (a), does not arise at this stage.]

*Ad hoc* INCREASE IN PENSIONS TO RAILWAY EMPLOYEES

\* 15. SHRI N. G. GORAY :

SHRI MULKA GOVINDA REDDY :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railway Board has not implemented the assurance of an *ad hoc* increase in pensions to its employees ;

(b) if so, the reasons therefor ; and

(c) whether the *ad hoc* increment will be given retrospective effect from the date of the announcement by the Prime Minister in this regard ?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) : (a) No Sir. Orders regarding increase in the rates of *ad hoc* increase in pensions based on similar orders issued by the Ministry of Finance, were issued to all Railway Administrations on 22-9-1969.

(b) Does not arise.

(c) Orders regarding *ad hoc* increase in pension are effective from 1-9-1969 i.e.

†[ ] English translation.